SHRI BIJU PATNAIK : Sir, I introduce . the Bill.

13 25 brs.

RE: QUESTION OF PREVILEGE

भी कंवर साल गुप्त (दिल्ली सदर) : धड्यक्ष महोदय, मैं धापका ध्यान रूल 223 की तरफ दिलाना चाहता हूं। जो मैंने श्रीमती इंदिरा गांधी के खिलाफ प्रिविनेज मोतन दिया है, उसके बारे में मेरा कहना यह है कि उन्होंने इस हाउस को मिसलीड किया है— एमजेंसी की ध्रयूवन लेने के लिए जो तच्य उन्होंने बताये में कि प्राइस राइज है, ला एफ्ड मॉर्डर की प्रावलन है।

MR. SPEAKER: You yourself told me that you would produce additiona material which you have got. Again you want to raise it.....

SHRI KANWAR LAL GUPTA: I have given every detail to you.

MR. SPEAKER: Merely your giving is not sufficient. I have to look into it.

13 16 hrs.

ELECTION LAWS (AMENDMENT)

BILL.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951 and the Indian Penal Code.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951, and the Indian Penal Code."

The motion was adopted.

SHRI SHANTI BHUSHAN : Sir, I introduce the Bill.

13 al bre.

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: Matters under Rule 377. Mr. Ram Gopal Reddy, He is not here....

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): Sir, I want to make a submission.

बीमिति मृणाल गोरे (बस्वई उत्तर) : अध्यक्ष महोदय, मैंने भी रूल 377 के प्रधीन मंत्री महोदय को ब्यान देने के लिए एक नोटिस दिया था जिसका जदाब मंत्री महोदय देना बाहते हैं।

MR. DEPUTY-SPEAKER: If the Minister wants to reply, he can inform the Speaker and reply tomorrow.

सीमती मृशाल गोरे: मैंने स्पीकर साहव को इंकामें किया था कि प्राप मंत्री महोदय को रिप्लाई देने के लिए कहें । यह मैंने 14 तारीख को कहा था । जिसके लिए मिनिस्टर साहब ने भी और स्पीकर साहब ने भी एषी किया है ।

MR. DEPUTY-SPEAKER: Under rule 377, if the Minister wans to reply, the procedure is, he can inform the Speaker and then reply. Unfortunately, he has not informed the Speaker, the wants to reply, he can inform the Speaker and reply itomorrow, if he wants.

स्वास्थ्य और परिवार कस्याण मंत्री (वी राज नारायण): उपाध्यक्ष महोदय, प्रगर किसी स्तर पर माननीय सदस्या नं किसी बीज के बारे में कोई जवाब मांगा है तो मैं जवाब देने के लिए तैयार हूं। मैं तो सदा जवाब देने के लिए तैयार रहता हूं।

उपाध्यक महोदय: नहीं नहीं, 377 में इस तरह से नहीं किया जाता है ।

[•]Introduced with the recommendation of the President.

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